

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 21**

**IA 25/2023 CA 127/2022 CA 181/2022 CA 190/2022 CA 424/2023 CA**  
**434/2023**

**In**  
**CP/3638(MB)2018**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **23.02.2024**

NAME OF THE PARTIES:      UNION OF INDIA V/s INFRASTRUCTURE  
   LEASING AND FINANCIAL SERVICES  
   LTD. & ORS.

SECTION 241-242, 244 OF THE COMPANIES ACT, 2013

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**ORDER**

**IA 25/2023**

1. Ld. Counsel for the Applicant seeks time to file rejoinder to the reply filed by the CMA.
2. List this matter on 18.03.2024.

**CA 127/2022**

This Company Application is wrongly on board since the same application is ordered to list on 13.03.2024.

**CA 181/2022**

Ld. Counsel for the Applicant submits that Respondent No. 4, 5, 6, 8, 9 to 13 have filed their reply and the reply from the remaining respondents is yet to be

received. In case the other respondents have also filed their reply, the same may be served upon the Applicant.

List this matter on 13.03.2024.

**CA 190/2022**

1. Ld. Counsel for the Applicant submits that Respondent No. 1,4,5,9,10,12,15,17 & 19 have filed their reply and the reply from the remaining respondents is yet to be received. In case the other respondents have also filed their reply, the same may be served upon the Applicant.
2. Ld. Counsel for the Respondent No.16 inform that reply has been filed and the same is served, however, undertakes to serve once again.
3. List this matter on 13.03.2024.

**CA 424/2023 CA 434/2023**

1. Mr. Shyam Kapadia a/w Mr. Satyasrikant, Ms. Tamanna Meghrajani, Ld. Counsel for the Applicant present. Mr. Shwetank Nigam, Ld. Counsel for the CMA present.
2. Heard the Ld. Counsel for the respondent and perused the record.
3. Reserved for orders.

Sd/-  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**  
/NP/

Sd/-  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**